
(2023) 01 SEBI CK 0043

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1777 Of 2022, Appeal No. 111 Of 2023

Nirmal Singh Mertia

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-01-2023

Acts Referred:

Citation : (2023) 01 SEBI CK 0043

Hon'ble Judges : Tarun Agarwala Presiding Officer; Meera Swarup Technical Member

Bench : Division Bench

Advocate : JM Bhalgat, Sumit Rai, Akash Jain, Daksha Kasekar, Mansukhlal Hirlal

Judgement

1. For the reasons stated in the application, the delay in the filing of the appeal is condoned. The application is allowed.
2. Let a reply be filed by the respondent within three weeks. Rejoinder may be filed within three weeks thereafter. The matter would be listed for admission and for final disposal on March 29, 2023.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.